

2

ASSAM ACT II OF 1940

THE ASSAM LOCAL AUTHORITIES COMPENSATORY GRANTS (CHARGED) ACT, 1940

[Passed by the Assam Legislature]

(Received the assent of the Governor on the 19th
April, 1940)

[Published in the *Assam Gazette* of the 1st May
1940]

*An Act to declare certain compensatory grants to
certain local authorities to be expenditure charged on
the revenues of the Province.*

Preamble. WHEREAS by virtue of section 136 of the Gov- 26 Geo. V,
ernment of India Act, 1935, certain revenues Ch. 2.
hitherto credited directly to local authorities and
administered by them have become revenues of
the Province and liable to be included in the
annual financial statement ;

And whereas by paragraph 4 of the India and
Burma (Transitory Provisions) Order, 1937, the
continuance of the arrangement existing prior to
the 1st April, 1937, whereunder such revenues
were directly credited to the local bodies, was
legitimised for the two years only ending on the
31st March, 1939 ;

And whereas on such revenues becoming part
of, and credited to, the revenues of the Province
it is expedient to make provision for compensa-
tory grants to the local authorities mentioned in
column 1 of the annexed Schedule for the loss of
these direct credits ;

And whereas further it is expedient to declare
the expenditure involved in the aforesaid com-
pensatory grants to be charged on the revenues
of the Province ;

It is hereby enacted as follows :—

Short title. 1. (1) This Act may be called the Assam
Local Authorities Compensatory Grants (Charg-
ed) Act, 1940.

Commence- (2) It shall come into force on the 1st April
ment. 1940.

Compensa- 2. The compensatory grants payable to the
tory grants local authorities mentioned in column 1 of the
paid to local Schedule equivalent in amount to the loss sus-
authorities tained by them as a result of direct credit to
are charge- provincial revenues of any of, or all the receipts
able on the as the case may be designated in the second
the revenues column thereof are hereby declared to be expen-
of the Pro- diture charged on the revenues of the Province.
vince.

[Price : Indian—4 annas

[Price : English—5d.

SCHEDULE

Column 1	Column 2
1. Barpathar Development Fund.	(1) Local rates realised under the Assam Local Rates Regulation, 1879.
2. Tura Fund.	
3. Garo Hills District Fund.	(2) All receipts from the sale of ferries other than the Public Works Department ferries under the Northern India Ferries Act, 1878.
4. Silchar Local Board.	
5. Hailakandi Local Board.	
6. North Sylhet Local Board.	
7. Karimganj Local Board.	
8. South Sylhet Local Board.	
9. Habiganj Local Board.	
10. Sunamganj Local Board.	
11. Dhubri Local Board.	
12. Goalpara Local Board.	
13. Gauhati Local Board.	(3) All judicial fines realised under the Assam Municipal Act, 1923, or bye-laws made thereunder or under any other Act or rules made under it.
14. Barpeta Local Board.	
15. Tezpur Local Board.	
16. Mangaldai Local Board.	
17. Nowong Local Board.	
18. Sibsagar Local Board.	
19. Jorhat Local Board.	
20. Golaghat Local Board.	(4) All surplus proceeds of sales of unclaimed cattle (after deduction of the feeding and watering charges and the fines payable to the Manager of the Cattle Pound) under the Cattle Trespass Act.
21. Dibrugarh Local Board.	
22. North Lakhimpur Local Board.	
23. Silchar Municipal Board.	
24. Hailakandi Town Committee.	
25. Sylhet Municipal Board.	
26. Habiganj Municipal Board.	
27. Karimganj Municipal Board.	
28. Sunamganj Municipal Board.	
29. Maulvibazar Municipal Board.	
30. Srimangal Town Committee.	
31. Shillong Municipal Board.	
32. Dhubri Municipal Board.	
33. Goalpara Municipal Board.	
34. Gauripur Town Committee.	
35. Gauhati Municipal Board.	
36. Barpeta Municipal Board.	
37. Palasbari Town Committee.	
38. Nalbari Town Committee.	
39. Tezpur Municipal Board.	
40. Mangaldai Town Committee.	
41. Nowgong Municipal Board.	
42. Sibsagar Municipal Board.	
43. Jorhat Municipal Board.	
44. Golaghat Municipal Board.	
45. Nazira Town Committee.	
46. Dibrugarh Municipal Board.	
47. Tinsukia Municipal Board.	
48. North Lakhimpur Town Committee.	
49. Doom Dooma Town Committee.	(6) All other receipts of the Barpathar Development Fund, Tura Fund and Garo Hills District Fund, including Hat receipts and receipts under the Cattle Trespass Act.